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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1453/2002
M.A. NO.1165/2002

New Delhi this the 30th day of May, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Mrs. P. Rajwanshi
W/O Sh. K. N. S. Rajwanshi
R/o AG-1/61-A, Vikaspuri
New Delhi-110018.
2. Shri Avatar Singh
S/O Late Shri Rizab Ram
R/O 162, Maidan Garhi
New Delhi-110068.
3. Shri H. S. Chadha
S/O Late Shri M. S. Chaddha
R/O Flate No.33, Samaj Kalyan Apartment
Vikaspuri
New Delhi-110018.
4. Shri V. Chandrasekhar
S/o Late Shri K. Kanari
R/o A-95, Shivalik
Malviya Nagar
New Delhi-110017.
5. Shri Mahendra Singh
S/o Shri B. P. Singh
R/o 1/4383-D, Ram Nagar
Extt. Mandoli Road
Shahadra
Delhi. Applicants

(By Shri Deepak Verma, Advocate)

-versus-

1. The Secretary
Dept. of Expenditure
Ministry of Finance
North Block
New Delhi.
2. The Secretary
Ministry of Social Justice
& Empowerment
Shastri Bhawan
New Delhi.
3. The Dy. Secretary
(Implementation Cell)
Dept. of Expenditure, MOF
Trikoot, 2nd Floor

D

Bhikaji Cama Place
New Delhi.

4. The Director (JCA)
Dept. of Personnel & Trg.
North Block
New Delhi. Respondents

O R D E R (ORAL)

S.A.T.Rizvi:-

MA No.1165/2002 for joining together in a single OA is granted.

2. Pay anomaly in respect of the posts of Senior Research Investigator and Investigator held by the applicants in the present OA has been considered by the Departmental Anomaly Committee of the Ministry of Social Justice & Empowerment on 4.11.1999. The said Committee has recommended the higher pay scale of Rs.5500-9000 for the post of Investigator and Rs.6500-10500 for the post of Senior Research Investigator. The matter has thereafter remained pending with the Implementation Cell of the Department of Expenditure in the Ministry of Finance. This is precisely what is stated in the Ministry of Social Justice and Empowerment letter dated 15.3.2002. The learned counsel appearing on behalf of the applicants submits that nearly 2-1/2 years have expired after the recommendations made by the Departmental ^{*& became available.*} Anomaly Committee. At least one of the applicants herein will be retiring in the next two years. In

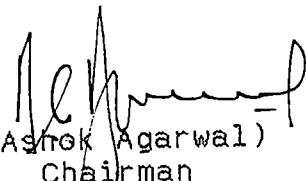
..... these facts and circumstances, the process of decision making in Government, according to the learned counsel, needs to be expedited.

3. We have considered the submissions made and find that it will be fair and just to dispose of the present OA at this very stage without issuing notices with a direction to respondent No.1 to expedite the process of decision making and pass a speaking and a reasoned order in the matter within a maximum period of three months from the date of receipt of a copy of this order. We direct accordingly.

Present OA is disposed of in the aforesated terms.


(S.A.T. Rizvi)

Member (A)


(Ashok Agarwal)
Chairman

/sns/